

1	2	3	4	5	6	7	8
23.	Sikkim	20.48	2.27	22.75	10.240	—	—
24.	Tamil Nadu	220.14	73.38	293.52	110.070	—	—
25.	Tripura	17.38	1.93	19.31	8.690	—	—
26.	Uttar Pradesh	289.04	96.35	385.59	144.520	144.520	—
27.	Uttarakhand	105.89	11.77	117.66	52.945	52.945	500.00#
28.	West Bengal	228.62	76.21	304.83	114.310	114.310	35.44
TOTAL:		4677.82	1399.48	6077.30	2338.910	609.88	1122.24

#Released 'on account' basis for flood/landslide-10.

#### Outbreak of violent incidents in Jammu and Kashmir

1624. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government is aware of the outbreak of violent incidents in Jammu and Kashmir in the past few months;

(b) if so, the details thereof;

(c) the number of civilians, security personnel killed and injured and compensation paid to the affected persons; and

(d) the steps taken by Government to identify and neutralize the elements responsible for fomenting such violence in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Yes, Sir. The law and order situation in the State of Jammu and Kashmir was near normal till May, 2010. However, beginning June 11, 2010, the situation took a serious turn and a cycle of violence engulfed the Valley threatening law and order and public peace. Till date, 101 civilians and a police person have been killed in various actions by SFs in tackling violent mob. Besides 557 civilians, 3429 personnel of JKP/CRPF have sustained injuries during the above protests. As on 2.10.2010, the State Government has sanctioned *ex-gratia* relief of Rs. 5 lakhs to the Next-of-Kin of 102 persons killed in the civil disturbances since June 11, 2010.

(d) Law and Order is a State subject. Central Government have supported the Government of Jammu and Kashmir by deployment of additional Central Para-Military Forces to tackle law and order situation from time to time. The Central and State Governments made several appeals for dialogue and peace to resolve the situation. The Home Minister made a Statement in the Parliament on 04.08.2010. Further, the Prime Minister, met the All Party Delegation from the State on 10.08.2010 and appealed for peace, dialogue and reconciliation.

The Prime Minister also convened an All Party Meeting on Jammu and Kashmir on 15th September, 2010 and sought the guidance of various political parties represented in Parliament on the complex issues facing the State. In the light of the decision taken at the meeting, an All Parties Delegation visited Jammu and Kashmir on 21st and 22nd September, 2010 and met all sections of the people following which an 8-point package was announced by the Government.

The State Government has been taking adequate measures to effectively handle the law and order situation in the State.

#### **Implementation of Sarkaria Commission Report**

1625. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken/ proposes to take any step to assess the progress made in the implementation of the recommendations of the Sarkaria Commission's Report on Centre-State relations;

(b) if so, the details thereof, as on date; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Commission constituted under the Chairmanship of Shri Justice R.S. Sarkaria in June, 1983 to review the working of the arrangements between the Union and States in regard to powers, functions and responsibilities in all spheres and recommend such changes or other measures as may be appropriate submitted its Reports in 1988.

The report contained 247 recommendations. 65 of recommendations were not accepted, 180 recommendations have been implemented. The Inter-State Council Secretariat closely monitors the remaining two recommendations.

#### **Status of Kashmiri Pandits**

1626. DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Kashmiri Pandits are refugees in their own land since 1989;

(b) whether they have been registered as refugees or migrants;

(c) what are their present statistics and status;

(d) what sort of doles have been provided by Government;

(e) what is the status of their temples in Kashmir;

(f) what is the possibility of their return to their homes; and

(g) what is roadmap thereof?